

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1190/2019

(Arising out of impugned final judgment and order dated 30-10-2018 in Application under Section 482 No. 31798/2010 passed by the High Court of Judicature at Allahabad)

AJAY SHARMA

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No. 20354/2019 - EXEMPTION FROM FILING O.T.)

Date : 13-11-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. V.K.Shukla, Sr. Adv.
Ms. Parul Shukla, AOR

For Respondent(s) Ms. Aishwarya Bhati, Sr. Adv./AAG, UP
Ms. Alka Sinha, Adv.
Mr. Nithin P., Adv.
Mr. Anuvrat Sharma, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official
translation is allowed.

Respondent No.2 is not present despite service.

Leave granted.

Interim order is made absolute.

(ANITA MALHOTRA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER